
**Rahul Enterprises : Rajan Narula :Khanna Bros, : Edible Oil Traders :
Consumer Welfare Association & Anr.: Mahavir Oil Mills :Jammu Fruit
Assn. Vs State of J&K & Anr.: State of J & iC & Ors.**

**Others Writ Petition (OWP) No. 500/94 along with OWPs No. 508/94 642/94 509/94
685/94 495/94 576/94 496/94 820/94 783/94**

Court: Jammu & Kashmir High Court

Date of Decision: Nov. 28, 1994

Acts Referred:

Constitution of India, 1950 " Article 14, 301, 304#General Sales Tax Act, 1962 " Section
4(1), 5

Citation: (1994) KashLJ 636

Hon'ble Judges: V.K.Gupta, J

Bench: Single Bench

Advocate: Wasim Sadiq, Subash Dutt, Seema Shehkar, S.Hali, S.Bhat, R.N.Sharma, Parmod
Kohli, P.N.Raina, M.M.Gupta, M.L.Verma, M.K.Bhardwaj, Ashok Mathur, A.K.Sawhney,
Advocates appearing for the Parties

Judgement